

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/TT/2012**

Subject : Determination of transmission tariff for Combined Assets for transmission system associated with PARBATI-III-HEP in Northern Region for tariff block 2009-14

Date of Hearing : 9.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.S. Raju, PGCIL  
Ms. Seema Gupta, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Padamjit Singh, PSPCL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

The representative of the petitioner submitted as under:-

- (a) The petition was initially filed for determination of transmission tariff of four assets. Vide its subsequent affidavit dated 20.9.2013, the petitioner has informed that it has clubbed Assets-II to IV, as these three assets were commissioned on the same date, i.e., 1.8.2013. Capital cost and revised tariff forms have been submitted. Transmission tariff for Assets-II to IV may be allowed under the 2009 Tariff Regulations;
- (b) Asset-I, i.e. LILO of 400 kV Parbati II Koldam Ckt. 1 at Parbati pooling station along with bays, has been commissioned on 1.4.2014. Revised capital cost and tariff forms as per the 2014 Tariff Regulations have been filed. Transmission tariff for Asset-I may be allowed under the 2014 Tariff Regulations;
- (c) As per Investment Approval dated 31.7.2006, the project is scheduled to be completed within 42 months from the date of investment approval, i.e. by



1.2.2010. There is delay of 42 months in the commissioning of Assets-II to IV. Detailed justification for delay has been submitted vide affidavits dated 20.9.2013 and 31.5.2014. Main reason for delay was on account of land acquisition at pooling point at Banala. The process for land acquisition started in November 2005, i.e. before the investment approval and the acquisition completed in May 2010. Another reason was delay on account of forest clearance in areas coming under the states of Himachal Pradesh and Punjab. For Himachal Pradesh portion, the proposal for forest clearance was submitted in November 2006. Stage-I clearance was given on 11.6.2012 and stage-II clearance was given on 11.9.2012. For Punjab portion, application for forest clearance was made in July 2008, and stage-II clearance was given in May 2012.

2. The representative of PSPCL, Respondent No. 6 submitted that the petitioner has claimed higher initial spares for GIS station. He further submitted that the commissioning of Nalagarh- Koldam pooling point of NTPC is equally vital as it is directly linked with lines covered in this petition, and CTU has not discharged its duty of coordination with NTPC, under section 38 of the Electricity Act, 2003.
3. The representative of BRPL, Respondent No. 12, submitted that reply of BRPL has been filed and that the same may be considered by the Commission while allowing transmission tariff in this petition.
4. The representative of the petitioner clarified that integrated planning is taken care at planning stage. In response to a query of the Commission regarding the actual usage of the asset, he submitted that he would file an affidavit after checking up with NTPC.
5. The Commission directed the petitioner to file separate petition under the 2014 Tariff Regulations in respect of Asset-I. The Commission further directed the petitioner to submit on affidavit, the status of actual usage of the asset, by 31.10.2014, with copy to the respondents, and also rejoinder to the replies of PSPCL and BRPL.
6. Subject to the above, order in the petition was reserved.

By order of the Commission,

Sd/-  
(T. Rout)  
Chief (Law)

